

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
C.P. (IB) No.91/BB/2024

IN THE MATTER OF:

M/s. Oopo Mobiles India Pvt. Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 01.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Varun S.
For the Respondent : Shri Pramod Nair (Sr. Adv.)

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. The Ld. Sr. Counsel for the Respondent undertakes to file Vakalath and seeks time to file reply. A period of two weeks' time is granted to the Respondent for filing reply and one week thereafter for filing rejoinder by the Petitioner, if any, after duly serving the copy on the other side.
3. The Ld. Sr. Counsel for the Respondent also submitted that he has not received the copy of the Petition. Therefore, the Ld. Counsel for the Petitioner is directed to serve full copy of the same, to the Ld. Senior Counsel for the Respondent by today itself.
4. List the matter on **28.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)